		RAJYA SABHA		[3 March, 2003]
Year	Scheme	Agency	Loan	Status Amount
2002-2003	Water Supply	Municipal	150.00	Sanctioned on
	Scheme at	Council,		19.2.2003.
	Janjgir-Naila	Janjgir-Naila		Releases to be made in the scheme after documentation, depending on progress of the scheme

Execution of lease hold deeds of DDA flats

- 1223. SHRI LALIT SURI: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:
- (a) whether it is a fact that a large number of persons who purchased DDA flats on lease hold basis during 1970-80 have not got lease hold deeds executed thereby depriving the M.C.D. and the Delhi Administration of their revenue; and
- (b) the number of such cases and the action proposed to be taken by Government to get the deeds executed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) and (b) DDA has reported that the flats are allotted either on hire-purchase basis, where the allottees are required to deposit the cost of flat in 120-240 monthly instalments or on cash down basis. Under the terms of allotment, DDA executes perpetual lease deed in favour of the allottees only on receipt of written request and on their paying the requisite charges such as full cost of the flat, ground rent, service charges, retention money to DDA and stamp duty and transfer duty to the Collector of Stams and registration charges to the Sub-Registrar, Delhi. DDA has made allotment of fiats to the allottees but has not transferred title in their names on lease hold basis till payment of dues and execution of lease deeds. However, DDA has not conducted any survey to ascertain the exact number of flats, whose lease deeds have not been executed. Further, lease deed forms were

RAJYA SABHA

issued in a large number of cases but the allottees failed to submit the said forms duly stamped. To avoid this situation, DDA decided that the prospective allottees will have to get the lease deed forms stamped before handing over possession of the flat.

Under the scheme for conversion of lease hold into free hold launched in April, 1992, conversion of flat is also permitted in cases in which perpetual lease deed has not been executed. Before registration of the Conveyance Deed, the allottees are required to pay stamp duty, transfer duty and registration charges in the Office of Collector of Stamps, Delhi and Sub-Registrar, Delhi. As such, no loss of revenue has been caused to MCD or Delhi Administration.

Vijayvir Awas Housing Complex

- †1224. DR. A.K. PATEL: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:
- (a) when the construction of "Vijayvir Awas Housing Complex" of 414 houses for Kargil heroes started;
 - (b) whether the houses have been constructed in the said complex; and
 - (c) if so, on what basis the houses will be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) The work of construction of "Vijayvir Awas Housing Complex" of 414 houses for Kargil heroes was awarded in October 1999.

- (b) Yes, Sir.
- (c) The allotment of houses is done under the "Vijayvir Awas Yojana" launched by DDA for allotment to the widows/next of kin of the soldiers killed or permanently disabled in operation "Vijay" or in operations after May 1999. The applications for this Scheme are recommended by Army Headqarters based on their eligibility.

[†]Original notice of the question was received in Hindi.